

CRL.A. No. 6 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 5 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 7 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 8 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 9 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.MC. No. 53 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this case along with CRL.A. No.4 of 2013.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

MC(WA). No. 30 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. SG Momin, Advocate, present for the appellants/writ petitioners.

Mr. S.Dey, Advocate, present for the respondent No.2.

Heard.

By means of this application, the appellants/ writ petitioners has sought condonation of delay in filing writ appeal against judgment and order dated 26-2-2014 passed by learned Single Judge in WP(C) No. 136 of 2011.

Thirty five days delay has been sufficiently explained in the application supported by an affidavit.

Delay condonation application is allowed. Delay in filing the appeal is condoned. Misc. Case No. 30 of 2014 stands disposed of.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

MC[WP(C)]. No. 120 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. H.Kharmih, Advocate, present for the applicant.

Mr. R.Gurung, GA, present for the respondent
No.1.

Mr. BB Nazary, Sr. Advocate, present for the
respondents No. 2 to 5.

Mr. P. Nongbri, Advocate, present for the
respondent No. 6.

Learned counsel for the respondents pray for and
are allowed 3(three) weeks' time to file their
objection/affidavit-in-opposition to the amendment
application moved on behalf of the petitioner.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

ST.APPL. No. 3 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the
appellant.

List on 23-5-2014 for hearing.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. 9 of 2011

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the
appellant.

List on Monday (5-5-2014).

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. 26 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. K.Chisa, Advocate, present for the petitioner.

Mr. SP Mahanta, Advocate, present for the respondents.

List before another bench of which one of us (Hon'ble TNK Singh, Judge) is not a member.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. 37 of 2012

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of learned counsel for the
appellant.

List after 2(two) weeks for hearing.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. 41 of 2011

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mr. R.Gurung, learned
counsel for the respondents.

List in the week commencing 12th May, 2014.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 16 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. N.Mozika, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Counter affidavit has been filed on behalf of respondent No.4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

CRL.A. No. 4 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mrs. S.Bhattacharjee,
learned counsel for the appellant.

List after 3(three) weeks for hearing.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 17 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. N.Mozika, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Counter affidavit has been filed on behalf of respondent No.4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 18 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. N.Mozika, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Counter affidavit has been filed on behalf of respondent No.4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 19 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. N.Mozika, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Counter affidavit has been filed on behalf of respondent No.4 and 5. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 20 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. N.Mozika, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Respondents are allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 21 of 2014

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List this matter along with WP(C) No. 19 of 2014.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 125 of 2011

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List after 3(three) weeks along with Misc. Case No.
120 of 2014.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 129 of 2011

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. M.Chanda, Advocate, present for the petitioners.

Mr. A. Khan, Advocate, present for the respondents.

Heard arguments.

During arguments, learned counsel for the petitioners submitted that the Sixth Central Pay Commission appears to have taken some decision on the representation of the petitioners/employees.

Therefore, this writ petition is adjourned to 12-5-2014 for hearing.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 324 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. S. Thapa, Advocate, present for the petitioner.

Mr. AH Hazarika, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 385 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. R. Paul, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 386 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. R. Paul, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 5, 6 and 7. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 387 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. R. Paul, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 5 and 7. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah

WP(C). No. 388 of 2013

2-5-2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Ms. R. Paul, Advocate, present for the petitioner.

Ms. FK Syiemiong, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondents No. 5, 6 and 7. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)
JUDGE

CHIEF JUSTICE

S.Rynjah